

also propose to manufacture cars for the handicapped?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) and (b). MUL had claimed excise duty exemption in respect of 34 vehicles for handicapped between 1-8-90 to 9-12-90. This claim was, however, not accepted by Collector (Appeals), Central Excise. MUL, therefore, had to pay full excise duty in respect of these 34 cars which were cleared at nil rate of duty. The ex-factory price of CTD model of such vehicles without any excise duty was Rs. 81757 till 9-12-90. The ex-factory price with normal excise duty was Rs. 1,10,362/- in December, 1990. The current ex-factory price (less dealer's commission) is Rs. 1,56,942.

(c) and (d). There is no such proposal in the Department of heavy industry.

#### Exit Policy for Sick Public Sector Units

1234. SHRI SARAT CHANDRA  
PATTANAYAK:  
SHRI KODAKANI GOWDANA  
SHIVAPPA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have formulated any exit policy for the sick public sector units;

(b) if so, the details thereof;

(c) the time by which the policy is likely to be implemented; and

(d) the total number of workers likely to be affected therefrom, unit-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) to (d). As per amended

Sick Industrial Companies (Special Provisions) Act, 1985, all sick industrial companies in the public sector would be referred to the Board for Industrial and Financial Reconstruction (BIFR) for the formulation of suitable revival/rehabilitation schemes, as per provisions contained in the said Act. Details of Enterprises and the number of workers in these are given in Volume-I of the Monograph on the performance status of Central Public Sector Enterprises circulated to all the Members of Parliament in December 1991 and workers who may be affected will be considered by BIFR.

#### Housing Facilities under housing Policy

1235 SHRI K. RAMAMURTHEE  
TINDIVANAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any schemes proposed to provide housing facilities for LIG, weaker sections and Scheduled Castes and Scheduled Tribes;

(b) the financial assistance and loan facilities given for construction of housing during the last three years; and

(c) the projection made till 2,000 A.D. and the percentage likely to be covered of each category?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Housing is a State subject and state Governments and UT Adms. are free to formulate and implement housing schemes for various income groups according to priorities and available resources. Several Housing schemes for EWS & LIG in rural and urban areas are under implementation in the States under 20 Point programme and other social housing programmes in the State sector. Certain percentage of dwelling units constructed